

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

* * *

Date of Decision: 24.4.2000

OA 164/95

Smt.Uma Devi w/o Shri Chhotu Singh, Sweeper in the RMS Office, Alwar.

... Applicant

Versus

1. Union of India through Secretary, Ministry of Communication, Department of Post, New Delhi.
2. Chief Post Master General, Rajasthan Circle, Jaipur.
3. Sr.Superintendent, Railway Mail Service, Jaipur Division, Jaipur.
4. Sub Record Officer, Railway Mail Service, Alwar.

... Respondents

CORAM:

HON'BLE MR.S.K.AGARWAL, JUDICIAL MEMBER

HON'BLE MR.N.P.NAWANI, ADMINISTRATIVE MEMBER

For the Applicant

... Mr.Shiv Kumar

For the Respondents

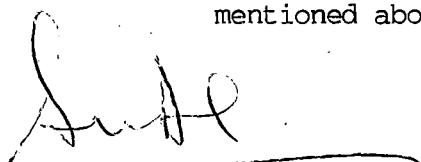
... Mr.Hawa Singh, proxy counsel
for Mr.V.S.Gurjar

O R D E R

PER HON'BLE MR.S.K.AGARWAL, JUDICIAL MEMBER

In this OA u/s 19 of the Administrative Tribunals Act, the applicant makes a prayer to direct the respondents to allow the benefit of minimum Time Scale + DA, CCA, HRA, Leave etc. to the applicant and a further direction is sought to regularise the applicant on the post of Group-D and allow her all consequential benefits.

2. The facts of the case, as stated by the applicant, are that the applicant was initially appointed on the post of Sweeper in the RMS Office at Alwar in 1996. It is stated that respondent No.3, vide order dated 8.6.90, abolished the post and on abolition of the post the applicant was appointed as a part-time Sweeper. The Government of India, Department of Posts, vide letter dated 12.4.91, framed a scheme for grant of temporary status and regularisation to the casual labourers but the respondents neither conferred temporary status nor regularised the services of the applicant. Therefore, the applicant filed this OA for the relief as mentioned above.



3. Reply was filed. In the reply it has been stated that the applicant was engaged only for three hours a day and on that basis she is not entitled to the benefit of the scheme, which only applies to the full time casual labourers.

4. Rejoinder was also filed, which is on record.

5. Heard the learned counsel for the parties and also perused the whole record.

6. After perusal of the pleadings of the parties and the arguments of the learned counsel for the parties, we are of the opinion that no case could be established by the applicant for conferring temporary status and regularisation of the applicant to the post in question as the scheme referred above is not applicable to the part-time casual labourers. Therefore, in our considered view, the applicant has no case and this OA is devoid of any merit and is liable to be dismissed.

7. We, therefore, dismiss this OA with no order as to costs.


(N.P. NAWANI)

MEMBER (A)


(S.K. AGARWAL)

MEMBER (J)